## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1307/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE PARTIES:

L & T Finance Limited

V/s.

Global Gallarie Agencies Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

## ORDER

## CP No.1307/ I&BP/NCLT/MB/MAH/2017

On hearing arguments of the Petitioner side, the Corporate Debtor side sought adjournment on the ground Senior Advocate is not present. It is a known fact that adjournment is normally not given under Insolvency & Bankruptcy Code.

However, the Corporate Debtor side is peremptorily directed to argue the matter on the next date of hearing, failing which, the Petition will be decided on the submissions made by the Petitioner Counsel.

List this matter on 19.9.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/B.S.V. PRAKASHKUMAR
Member (Judicial)